(SHRI P. CHIDAMBARAM): Madam, on behalf of Mr. Buta Singh and on my own behalf, I apologise to the House for being late. I beg to lay on the Table the following Paper mentioned against the name of Mr. Buta Singh.

A copy each (in English and Hindi) of the following Reports of the Kudal Commission of Inquiry on Gandhi Peace Foundation and other Organisations, together with the Memorandum of Actiontaken on the Reports:

- (i) Fourth Interim Report (December, 1985).
- (ii) Fifth Interim Report (May, 1986).
- (iii) Sixth Interim Report (October, 1986)
  - (iv) Final Report (January, 1987).

[Placed in Library. See No. LT. 8133/89 for (i) to (iv).

#### REFERENCE TO OBSERVANCE OF RULES OF PROCEDURE IN THE HOUSE

डा० रत्नाकर पांडेय (उत्तर प्रदेश): . . . (व्यवधान) देश धवबार का हवाला देते हए (व्यवधान) ... राष्ट्र को बांटने के लिए खालिस्तान बनाने के लिए जो फल-पलैजाड । व्यवधान ) ... उस पर डिबेट होनी चाहिए । इस हुमारे पर शर्मा ने सदस्य श्री ग्रानंद बहस की मांग की है। द्धापसे हम ध्रास्वासन चाहते हैं कि . . . (व्यवधान) . . .

SHRI M. S. GURUPADASWA-MY (Karnataka): Madam, have you permitted them to make any statement? Have they moved motion? any (Interruptions) They just want to stage drama every day on some issue or the other. (Interruptions) I have requested the Chair many times. If they want to raise any issue, let them move a motion. (Interruptions) Let them give notice. We are prepared to discuss any issue. (Interruptions)

Why are they raising like this? (Interruptions) This is not a market place.

THE DEPUTY CHAIRMAN: Hon. Members....(Interruptions)....

SHRI GURUDAS DAS GUPTA (West Bengal): The House is being reduced to a bazar every day by them. (Interruptions).

#### DR. RATNAKAR PANDEY:\*

SHRI M. S. GURUPADA-SWAMY: They have got to observe certain rules here. We are prepared to discuss any issues they want to raise. Let them not convert this House into a market place. Let them maintain some decency. (Interruptions).

THE DEPUTY CHAIRMAN: Don't report till I give the permission. (Interruptions). Please sit down. I will give my ruling. (Interruptions). Mr. Anand Sharma has given a notice. You discuss the matter with the Chairman. When the Chairman permits the discussion will take place, but don't make noise in the House like this, please.

DR. NAGEN SAIKIA (Assam): One news item which has appeared in the Sunday News Magazine...

SHRI M. S. GURUPADA-SWAMY: By these tactics they will not recover their lost ground. They have already lost the ground.

SHRI MADAN BHATIA (Nominated) Madam, I am on a different issue altogether. (Interruptions)

THE DEPUTY CHAIRMAN: I gave my ruling that Mr. Anand Sharma and some other Members had asked for a discussion. Let you discuss the matter with the Chair-

<sup>\*</sup>Not recorded.

Reference to observance of

man. When he gives the permission and when there is time, there will be a discussion on it. There is no point in holding the House to ransom like this. Please sit down now. (Interruptions).

SHRI PUTTAPAGA RADHA-KRISHNA (Andhra Pradesh): Is it all being recorded?

THE DEPUTY CHAIRMAN: I don't think the Reporters can record anything except noise. (Interruptions). Yes, what is it?

DR. NAGEN SAIKIA: I want to draw your attention to a news item...(Interruptions).

THE DEPUTY CHAIRMAN: Let me hear what he is speaking.

SHRI S. S. AHLUWALIA (Bihar): He is reading a news item. How can you permit him?

THE DEPUTY CHAIRMAN: Don't read anything from the newspaper. I gave my ruling the other day. You must take permission of the Chairman or my permission if you want to raise any issue in the House. Please don't hold the House to ransom. I am requesting both sides of the House. I do not know what you want to raise there are rules for that. You don't go beyond rules.

SHRI M. S. GURUPADA-SWAMY: Madam, on a point of order. You have already given the ruing.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): But there should be a discussion...

SHRI M. S. GURUPADA-SWAMY: I think you have given the ruling. They are violating your ruling.

SHRI SYED SIBTEY RAZI: Madam, you assure us that there would be a discussion. SHRI M. S. GURUPADA-SWAMY: Madam, these people are raising the issue again and agai n.

THE DEPUTY CHAIRMAN: I said, when the discussion takes place...Please sit down...I gave my ruling that Mr. Anand Sharma and other Members have asked for a discussion and even Mr. Jethmalani agreed for the discussion. When the discussion comes, some Minister from the Government is going to reply to it. Action would be taken if the discussion comes. Then the Minister will reply.

SHRI MADAN BHATIA: Madem I am on a different issue altogether. I want a statement from the hon. Home Minister on the issue....

THE DEPUTY CHAIRMAN: I have not permitted you, Mr. Bhatia.

SHRI M. S. GURUPADA-SWAMY: What is all this about? Nobody observes the procedure here. You have given a ruling.

THE DEPUTY CHAIRMAN: That is the most unfortunate part. Nobody observes it. I gave the ruling that when discussion takes place, the Home Minister will reply to it.

SHRI DIPEN GHOSH (West Bengal): I have a sugestion to make...

SHRI VITHALRAO MADHA-VRAO JADHAV (Maharashtra): Madam, it is a very serious matter. It is an anti-national activity. We want that the Home Minister must make a statement, Home Minister is already here, Let him make some statement?

THE DEPUTY CHAIRMAN: Why don't you understand my ruling? When the Chairman gives time for a discussion, it will be discussed in the House. Until and unless the Chairman gives time, we cannot discuss it.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Let me make it clear...

SHRI DIPEN GHOSH: Is he going to make statement on what they have stated? I want to know this. First let him say that.

SHRI KAMAL MORARKA (Rajashthan): On a point of order, Madam.

SHRI M. S. GURUPADA-SWAMY: Madam, then you have to allow me also.

THE DEPUTY CHAIRMAN: But first let me know what he is wanting to say.

SHRI KAMAL MORARKA: He can speak on anything except on the subject on which you have already given the ruling. I hope he is not speaking on Mr. Jethmalani.

SHRI DIPEN GHOSH: You have ruled that out. The Home Minister cannot make a statement until the Chairman or you approve of a discussion on the issue which they have raised. Then alone the Union Home Minister can be asked to make a statement on the issue which you have ruled out and which has not figured in the proceedings.

THE DEPUTY CHAIRMAN: I do not know what he is going to say. He just got up. You first hear what he is going to say and then you can give your opinion.

SHRI DIPEN GHOSH: Whether he wants to make a statement on any other issue, first he must say that. He cannot make a statement on this issue. Let him make a statement on any other issue.

THE DEPUTY CHAIRMAN: How do you pre-empt that he is making a statement...

SHRI M. S. GURUPADA-SWAMY: First let him say whether he wants to make a statement on this issue or any other issue.

## . . . (व्यवधान) . . .

डा रत्नाकर पाण्डेय ...राष्ट्र की एकता और अखंडता को तोडने की ... (ध्यवधान) . . सदन में इस पर बहस होती चाहिए।

SHRI A. G. KULKARNI (Maharashtra): Madam, is the Home Minister got empowered to make a suo motu observation on anything he likes? How can anybody object to that? As a Home Minister he has to say whatever he wants to say.

SHRI DIPEN GHOSH: Madam, the issue does not exist after your ruling. Then how can the Home Minister make a statement on that?

SHRI V. GOPALSAMY (Tamil Nadu): He will definitely create sonre confusion—that is sure... (Interruptions)...

SHRI BUTA SINGH: Madam, I am not making any statement.

THE DEPUTY CHAIRMAN: He is not making any statement.

SHRI BUTA SINGH: I am not making any statement, but kindly bear with us. Having set the ball rolling the honourable Chair has given a ruling in which she has observed that the honourable Member's point has been well-taken

SHRI M. S. GURUPADAS-WAMY: No, no. We have not said it, ho... (Interruptions)... Why do you put meaning into our statements?... (Interruptions)...

SHRI BUTA SINGH: Madam, subject to the kind approval of the

Reference to observance of

Chairman, you will permit a discussion in this House. From the Governments side I wish to reiterate, rather emphasize, that in that case Government will be willing to share the facts available with us before the House on the visit of Shri Jethmalani abroad ... (Interruptions)...

THE DEPUTY CHAIRMAN: I don't think there was any need to get so agitated.

SHRI MADAN BHATIA Madam, I may be permitted to say only one thing.

THE DEPUTY CHAIRMAN: No. not now--not after what the Home Minister has said....(Interruption) ....I am not permitting you. If you want to make any statement you please take permission. What I ruled for others, I rule for you also, I rule it for everybody. Please abide by certain rules. You ask the Chairman and, when permission is given to you, you may please speak.... (Interruptions)....

DR. NAGEN SAIKIA: Madam, I approached you, I sought your permission to raise a point. I only want to draw your attention. I do not want a discussion.

THE DEPUTY CHAIRMAN: What is the point you are raising about?

DR. NAGEN SAIKIA: About a news item published in The Indian Express.

SHRI RAOOF VALIULLAH (Gujarat): How. . (Interruptions). . .

THE DEPUTY CHAIRMAN: I am in the Chair. Let me decide what should or should not be raised in the House: Otherwise, you take my place and decide... (Interruptions).... I must hear what he is saying. Then only I can give my ruling whether it is allowed or not. Please sit down. Dr. Saikia, don't read the newspaper report.

DR. NAGEN SAIKIA: I am not reading from any newspaper. I am only drawing your attention. I am saying that \* . . . . (Interruptions)...

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THE DEPUTY CHAIRMAN: No, you can't name anybody, either a Minister or a Member. You must take permission before doing it.

DR. NAGEN SAIKIA: I withdraw the name.

THE DEPUTY CHAIRMAN: No, you cannot take the name. If you want to mention anything... (Interruptions) ... listen to me. I want to draw your attention to Rule 238 of the Rules Book. Please go through it and then raise any issue. Now please sit down.

DR. NAGEN SAIKIA: I withdraw the name.

SHRI V. GOPALSAMY: I am on a point of order.

DR. NAGEN SAIKIA: Madam

THE DEPUTY CHAIRMAN: No nothing will go on record.

### DR. NAGEN SAIKIA:

THE DEPUTY CHAIRMAN: It is not going on record. There is no pointin saying anything. Please sit down..... (Interruptions)..... I told you nothing is going on record and nothing will be reported in the newspapers also. So, there is no point in talking about it. Please sit down.

SHRI V. GOPALSAMY: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: What is your point of order?

SHRI V. GOPALSAMY: Madam. last Thursday itself the entire Opposition demanded a statement on Sri

<sup>\*</sup>Not recorded.

[Shri V. Gopalsamy]

Reference to

observance of

Lanka. What have they been doing? Parliament has been kept in utter darkness. For six days they were holding parleys and talks but nobody knows what is happening.

**PARVATHANENI** SHRI " UPENDRA (Andhra Pradesh): Failure!

SHRI V. GOPALSAMY: Government is not coming with a statement.On Thursdayitselfthe Chairman also stated that the Government should come forward with a statement. Till today there is no indi-cation. Willyou ask the Government to make a statement at least today itself?

**PARVATHANENI** SHRI UPENDRA: Madam, you have assured that you would instruct the External Affairs Minister to make a statement, but nothing has come.

THE DEPUTY CHAIRMAN: I did not instruct anybody. The point is well taken.

THE LEADER OF THE HOUSE (SHRI P. SHIV SHANKER): May I assure the House ... (Interruptions)

THE DEPUTY CHAIRMAN: There is no point in just getting up when the Leader of the House is replying from the Government side.

SHRI P. SHIV SHANKER: My I assure the House on the issue of Sri Lanka there will be a fulf-fledged discussion Juring this we'k itself.

SHRI V. GOPALSAMY: What about the statsment?

SHRI P. SHIV SHANKER: The statement will also be there. I am saying "a full-fledged discussion." It includes the statement that the Government will make.

SHRI V. GOPALSAMY: After how many days? People are being killed ?

in the House

Rules of Procedure

SHRI P. SHIV SHANKER: I thought, I have expressed in a very simple language. It is a matter for the Business Advisory Committee to decide. I have no objection.

SHRI V. GOPALSAMY: You assure the House.

' SHRI P. SHIV SHANKER: It has to be decided by the Business Advisory Committee.

SHRI SUBRAMANIAN SWA-MY (Uttar Pradesh): Madam, this is a very serious matter. The matter was put on the order paper. You are treating this House with contempt. You cannot allow the House to be treated like this. The matter was put on the order paper for discussion for two days running. We sent amendments on the Sri Lanka policy, Suddenly it has been taken off the order paper. It has not happened in an parliament anywhere. How can you allow this? You must make a commitment that it will come up on such and such a date in the House. Why have you got this Sphynx-like attitude? (Interruptions)

THE DEPUTY CHAIRMAN: I said, when there would be silence. I could be heard, my ruling could be heard. There is no point in my giving a ruling and somebody else having a running commentary. Your point is well taken, what Mr. Swamy has said. The two Swamys have been taken very seriously. Tomorrow the Business Advisory Committee is meeting.

SHRI V. NARAYANA SAMY (Pondicherry):

THE DEPUTY CHAIRMAN: Narayanasamy, please sit down. Don't get up without my per-

Not recorded.

mission. Sit down. This is a very unruly behaviour. You are a Member of the Panel of Vice-Chairmen. When I am talking to somebody, don't get up. Sit down.

#### SHRI V. NARAYANASAMY:\*

THE DEPUTY CHAIRMAN: I have not given you my permission, and nothing will go on record of what you said. There is a way of behaving in the House.

SHRI SUBRAMANIAN SWA-MY: There is a difference between the two Swamys. He is a Liberation Tiger: I m a Tamil Tiger.

SHRI S.K.T. RAMACHAND-RAN (Tamil Nadu): For the sake of publicity he is calling himself a Tiger. Then he also wants to follow that. What is this? The two Swamys are vying for publicity, cheap publicity.

# RE RECENT DEVELOPMENT IN RAM JANAMBHOOMI-BABRI MASJID CONTROVERSY—contd.

THE DEPUTY CHAIRMAN: Now we are having further ciarifications on the recent developments in the Ram Janambhoomi-Babri Masjid controversy. Mr. P. Upendra.

SHRI PARVATHANENI UP-ENDRA (Andhra Pradesh): Madam we are discussing in this House a very sensitive issue involving the emotions of millions of people.

A volatile situation is developing gradually. It is fraught with very serious consequences not only to the communal harmony but also to the unity and integrity of this country. So, it is very essential that we should take note of the developing situation.

The statement issued by the General Secretary of the Vishwa

Hindu Parishad was indeed unfortunate to say the least. But I charge the Home Minister with providing the provocation for this statement. I had an occasion to discuss the matter with the Secretary of the Vishwa Hindu Parishad, and he categorically said that neither he nor any of the office bearers of the Parishad had ever told the Home Minister that they would abide by the court's decision. By making a provocative statement that one party or both the parties had agreed to abide by the court's decision, the Home Minister has provoked them to come out with such a statement which. I have already said, is very unfortunate.

The programme announced by the Parishad and its associates—the Bajrang Dal—starting from September 30 and culminating on November 9 will have very serious repercussions, particularly in a very sensitive time when most of the parties and the people will be preoccupied in electioneering. It is likely that the situation will be taken advantage of by some interestd parties to fan communal passions and anything might happen.

Before I come to my suggestions and before I seek some clarifications from the Home Minister, I would like to recall some of the important events in this case which have a bearing not only on the present situation, but which should also be kept in mind while deciding upon the future course of action. It is a fact that there was a temple at that site and it is also a fact that a Masjid was built in its place a long time ago. Until December 22 or 23, 1949. it was dormant and only on that day some idols were installed in that tem ple and the Government acquised in the act by appointing a priest and subsequently a receiver. The matter went to the court in 1950 and the Civil Judge. Faizabad, allowed holding of Puja in that place. The Muslim community first came into the picture in 1961 disputing the holding

<sup>\*</sup>Not recorded